

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-444(PB)/2017

IN THE MATTER OF:

Siddhi Enterprises **APPLICANT / PETITIONER**
Vs
Amrapali Sapphire Developers Pvt. Ltd. **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 18.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
Hon'ble President

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant/petitioner : Mr. Ritesh Agrawal, Mr. Sohel Rishabh,
Advocates
For the Respondent : Mr. Alok Kr. Aggarwal, Mr. Dhruv Gandhi,
Ms. Rati Tandon, Advs.
Mr. S. Mishra, Advocate
For the NOIDA : Mr. Vishnu Sharma, Ms. Sonali Negi,
Ms. Anuparna Sharma, Ms. Goutami Budhipriya, Ad

ORDER

Learned Counsel for the respondent states that last opportunity be granted to settle the matter as per the statement made on the earlier occasions. Mr. Ritish Aggarwal has not raised any objection.

List for further consideration on 6th February, 2018.

Sdl-

(M. M. KUMAR)
PRESIDENT

Sdl-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)